

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SEWA STEELS PVT. LTD.

RELEVANT PARTICULARS

1.	Name of corporate debtor	SEWA STEELS PVT. LTD.
2.	Date of incorporation of corporate debtor	17/04/1990
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Jaipur (Rajasthan)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27107RJ1990PTC005389
5.	Address of the registered office and principal office (if any) of corporate debtor	E-90C RIICO INDUSTRIAL AREA BHIWADI DISTT ALWAR RAJASTHAN
6.	Insolvency commencement date in respect of corporate debtor	25/05/2022 (Order received on 31/05/2022)
7.	Estimated date of closure of insolvency resolution process	21/11/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Chadha IBBI/IPA-001/IP-P00165/2017-18/10334
9.	Address and e-mail of the interim resolution professional, as registered with the Board	727, Brahmpuri Meerut, U.P.- 250002 (Email: chadharun@yahoo.com)
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-95/2, Naraina Vihar, New Delhi- 110027 (Email: chadha.arun@gmail.com)
11.	Last date for submission of claims	14/06/2022 (14 days from receipt of order)
12.	Classes of creditors, if any, under clause(b) of sub-section(6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S SEWA STEELS PVT. LTD.** on **25/05/2022**. The order received on **31/05/2022**.

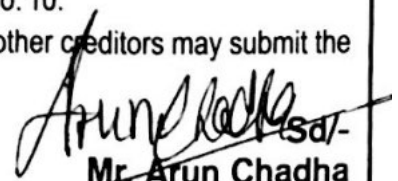
The creditors of **M/S SEWA STEELS PVT. LTD.**, are hereby called upon to submit their claims with proof on or before **14/06/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 31/05/2022

Place: Meerut



Mr. Arun Chadha

Interim Resolution Professional
IBBI/IPA-001/IP-P00165/2017-18/10334